



**The Tamil Nadu Municipal Councils (Appointment of Special Officers) Act,  
1991**

Act 14 of 1991

**Keyword(s):**

**Councilor, District Municipalities Act**

**Amendments appended: 14 of 1992, 45 of 1992, 31 of 1993**

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd February 1991 and is hereby published for general information :—

ACT No. 14 OF 1991.

*An Act to provide for appointment of Special Officers to Municipal Councils in the State of Tamil Nadu.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-first Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991.

(2) It shall come into force at once.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "District Municipalities Act" means the Tamil Nadu District Municipalities Act, 1920 ;

(b) words and expressions used and not defined in this Act but defined in the District Municipalities Act shall have the meanings respectively assigned to them in that Act.

Appointment of Special Officers to exercise the powers and perform the functions of Municipal Councils.

3. (1) (a) Notwithstanding anything contained in the District Municipalities Act, the State Government shall appoint Special Officers to exercise the powers and perform the functions of the Municipal Councils established or constituted by or under the District Municipalities Act, of the Chairmen of such Municipal Councils and of the Committees established or constituted by or under the District Municipalities Act.

(b) A Special Officer may be appointed under clause (a) for one or more Municipal Councils as the State Government may, by order, specify.

(2) Each Special Officer referred to in sub-section (1) may also exercise all or any of the powers and perform all or any of the functions of the executive authority or any other officer or authority under the District Municipalities Act, which the State Government may, by notification, specify.

(3) (a) Each Special Officer shall hold office for the period beginning at noon on the 3rd day of March 1991 and ending at noon on the 10th day of April 1991:

Provided that if any vacancy arises in the post of the Special Officer the vacancy shall be filled up by the State Government and the person appointed in the vacancy shall hold office for the remainder of the period specified above.

(b) A Special Officer shall receive payment for his services from the municipal fund constituted under section 119 of the District Municipalities Act.

(c) The State Government may determine the relationship of the Special Officer with themselves.

(4) The executive authority shall, in the exercise of the powers and performance of the functions under the District Municipalities Act, be subject to the control and superintendence of the Special Officer.

(By order of the Governor)

P. JEYASINGH PETER,  
Secretary to Government, Law Department.

Tamil Nadu Act  
V of 1920.

Tamil Nadu  
XXXV  
1958.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th March 1992 and is hereby published for general information :—

ACT No. 14 OF 1992.

*An Act further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment Act, 1992. Short title and commencement.

(2) It shall come into force at once.

PART II.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In sub-section (1) of section 55-B of the Madras City Municipal Corporation Act, 1919, for the expression "31st day of March 1992", the expression "30th day of September 1992" shall be substituted. Amendment of section 55-B.

PART III.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

3. In sub-section (1) of section 62-A of the Madurai City Municipal Corporation Act, 1971, for the expression "31st day of March 1992", the expression "30th day of September 1992" shall be substituted. Amendment of section 62-A.

PART IV.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

4. In Schedule VII to the Coimbatore City Municipal Corporation Act, 1981, in sub-rule (a) of rule 4, for the expression "31st day of March 1992", the expression "30th day of September 1992" shall be substituted. Amendment of Schedule VII.

PART V.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES (SECOND AMENDMENT AND SPECIAL PROVISIONS) ACT, 1990.

5. In clause (a) of sub-section (3) of section 4 of the Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Act, 1990, for the expression "31st day of March 1992", the expression "30th day of September 1992" shall be substituted. Amendment of section 4.

PART VI.

AMENDMENT TO THE TAMIL NADU MUNICIPAL COUNCILS (APPOINTMENT OF SPECIAL OFFICERS) ACT, 1991.

6. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991, for the expression "31st day of March 1992", the expression "30th day of September 1992" shall be substituted. Amendment of section 3.

(By Order of the Governor.)

MD. ISMAIL,  
Secretary to Government, Law Department.

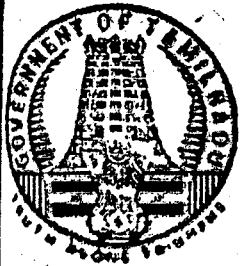
Tamil Nadu  
Act IV of  
1919.

Tamil Nadu  
Act 15 of  
1971.

Tamil Nadu  
Act 25 of  
1981.

Tamil Nadu  
Act 33 of  
1990.

Tamil Nadu  
Act 14 of  
1991.



# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

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## Part IV—Section 2 Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29th September 1992 and is hereby published for general information :—

ACT No. 45 OF 1992.

*An Act further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

### PART I.

#### PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 1992.

Short title and commencement.

(2) It shall come into force at once.

### PART II.

#### AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In sub-section (1) of section 55-B of the Madras City Municipal Corporation Act, 1919, for the expression "30th day of September 1992", the expression "30th day of September 1993" shall be substituted.

Amendment of section 55-B.

Nadu Act of 1919.

## PART III.

## AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Amendment of section 62A.

3. In sub-section (1) of section 62-A of the Madurai City Municipal Corporation Act, 1971, for the expression "30th day of September 1992", the expression "30th day of September 1993" shall be substituted.

Tamil Nadu Act 15 of 1971.

## PART IV.

## AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Amendment of Schedule VII.

4. In Schedule VII to the Coimbatore City Municipal Corporation Act, 1981, in rule 4, in sub-rule (a), for the expression "30th day of September 1992", the expression "30th day of September 1993" shall be substituted.

Tamil Nadu Act 25 of 1981.

## PART V.

## AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES (SECOND AMENDMENT AND SPECIAL PROVISIONS) ACT, 1990.

Amendment of section 4.

5. In clause (a) of sub-section (3) of section 4 of the Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Act, 1990, for the expression "30th day of September 1992", the expression "30th day of September 1993" shall be substituted.

Tamil Nadu Act 33 of 1990.

## PART VI.

## AMENDMENT TO THE TAMIL NADU MUNICIPAL COUNCILS (APPOINTMENT OF SPECIAL OFFICERS) ACT, 1991.

Amendment of section 3.

6. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991, for the expression "30th day of September 1992", the expression "30th day of September 1993" shall be substituted.

Tamil Nadu Act 14 of 1991.

(By order of the Governor.)

MD. ISMAIL,

Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st December 1993 and is hereby published for general information :—

ACT No. 31 OF 1993.

An Act further to amend the laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 1993.

Short title and commencement.

(2) It shall be deemed to have come into force on the 30th day of September 1993.

PART II.

AMENDMENT TO THE MADRAS CITY MUNICIPAL CORPORATION ACT, 1919.

2. In sub-section (1) of section 55-B of the Madras City Municipal Corporation Act, 1919, for the expression "30th day of September 1993", the expression "31st day of May 1994" shall be substituted.

Amendment of section 55-B.

PART III.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

3. In sub-section (1) of section 62-A of the Madurai City Municipal Corporation Act, 1971, for the expression "30th day of September 1993", the expression "31st day of May 1994" shall be substituted.

Amendment of section 62-A.

PART IV.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

4. In Schedule VII to the Coimbatore City Municipal Corporation Act, 1981, in rule 4, in sub-rule (a), for the expression "30th day of September 1993", the expression "31st day of May 1994" shall be substituted.

Amendment of Schedule VII.

PART V.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES (SECOND AMENDMENT AND SPECIAL PROVISIONS) ACT, 1990.

5. In clause (a) of sub-section (3) of section 4 of the Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Act, 1990 for the expression "30th day of September 1993", the expression "31st day of May 1994" shall be substituted.

Amendment of section 4.

PART VI.

AMENDMENT TO THE TAMIL NADU MUNICIPAL COUNCILS (APPOINTMENT OF SPECIAL OFFICERS) ACT, 1991.

6. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991, for the expression "30th day of September 1993", the expression "31st day of May 1994" shall be substituted.

Amendment of section 3.

Repeal and  
aving.

7. (1) The Tamil Nadu Municipal Laws (Amendment) Ordinance, 1993 is hereby repealed.

Tamil Nadu  
Ordinance 4  
of 1993.

(2) Notwithstanding such repeal, anything done or any action taken under the Madras City Municipal Corporation Act, 1919 or the Madurai City Municipal Corporation Act, 1971 or the Coimbatore City Municipal Corporation Act, 1981 or the Tamil Nadu District Municipalities (Second Amendment and Special Provisions) Act, 1990 or the Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991, as amended by the said Ordinance, shall be deemed to have been done or taken under the Madras City Municipal Corporation Act, 1919 or the Madurai City Municipal Corporation Act, 1971 or the Coimbatore City Municipal Corporation Act, 1981 or the Tamil Nadu District Municipalities (Second Amendment and Special provisions) Act, 1990, or the Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1991 as amended by this Act.

Tamil Nadu  
Act IV of  
1919.  
Tamil Nadu  
Act 15 of 1971.  
Tamil Nadu  
Act 25 of 1981.  
Tamil Nadu  
Act 33 of 1990.  
Tamil Nadu  
Act 14 of 1991.  
Tamil Nadu  
Act IV of 1919.  
Tamil Nadu  
Act 15 of 1971.  
Tamil Nadu  
Act 25 of 1981.  
Tamil Nadu  
Act 33 of 1990.  
Tamil Nadu  
Act 14 of 1991.

(By order of the Governor)

M. MUNIRAMAN,  
Secretary to Government, Law Department.

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